

**THE GAUHATI HIGH COURT AT GUWAHATI**  
(HIGH COURT OF ASSAM, NAGALAND, MIZORAM AND ARUNACHAL PRADESH)

**NO.HC.VII-67/2022/8251/A**

From :- Shri Saptarshi Garg,  
Joint Registrar (Vigilance),  
Gauhati High Court,  
Guwahati.

To,  
Shri Lohit Kumar Saikia,  
District & Sessions Judge,  
Sivasagar.

Dated Guwahati the 15<sup>th</sup> September, 2023.

Sub: **Earned leave.**

Ref:- Letter No. DJSV/2023/STDR/6449 dtd. 12.09.2023.

Sir,

With reference to the above, I am directed to inform you that your prayer for **earned leave for five days from 18.09.2023 to 22.09.2023** (prefixing 17.09.2023; suffixing 23.09.2023 to 25.09.2023), **along with station leave permission, with the official vehicle, at own cost, from the evening of 16.09.2023, till the morning of 27.09.2023**, has been granted, subject to submission of your Leave Admissibility Report from the O/o the A.G (A&E), Assam. Further, you are asked to hand over charge of your court and office to the Additional Sessions Judge-cum-Special Judge, POCSO, Sivasagar, and in her absence to the next senior most Judicial Officer available at the station before proceeding on leave.

Yours faithfully,

  
**JT. REGISTRAR (VIGILANCE)**

**Memo NO.HC.VII-67/2022/8252-8253/A, dated , 15-09-23**  
Copy to:

1. The Principal Accountant General (A&E), Assam, Guwahati for information.  
(A copy of the leave application form in prescribed format is enclosed herewith)
- ✓ 2. The Project Manager, Gauhati High Court.

  
**JT. REGISTRAR (VIGILANCE)**